

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati the 15th March, 2017

No.HC.VII-57/2014/ 1227 /A. The Principal Judge, Family Court, No.II, Kamrup(M), Guwahati will remain in-charge of the Court and Office of the Principal Judge, Family Court, No.III, Kamrup(M), Guwahati, which is newly created and sanctioned by the Govt. of Assam, vide letter No.JDJ.125/2011/21 dated 21.09.2011 issued by the L.R. & Secretary to the Govt. of Assam Judicial Department, Dispur, Guwahati, until further orders.

By order,
Sd/-M.A. Ali,
REGISTRAR (VIGILANCE)

Memo No.HC.VII-57/2014/ 1228 -1237 /A

Dated:15.03.2017

Copy to:

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati for information.
2. The Principal Accountant General, Assam, Beltola, Maidamgaon, Guwahati for information.
3. The Dist. & Sessions Judge, _____.
4. The Principal Judge, Family Court, No.I/ No.II, Guwahati/Silchar
5. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
6. The Joint Registrar (_____), Gauhati High Court, Guwahati.
7. The Private Secretary to Hon'ble Mr. Justice, _____ Gauhati High Court, Guwahati.
8. The Systems Analyst, Gauhati High Court, Guwahati for uploading this Notification in the Gauhati High Court website.
9. The C.A. to Registrar General/ Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judl.)/ Registrar (Esstt.), Gauhati High Court, Guwahati.
10. The Deputy Director, Printing & Stationery, Assam Govt. Press, Bamunimaidan, Guwahati for publication of the Notification in the Assam Gazette.


REGISTRAR (VIGILANCE)
15/3/17
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